

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

R.P. No. 51/95
in

OA. NO. 123/91

Shri V.Srinivasan & Ors. ... Applicants

V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri P.P.Srivastava

Tribunal's Order By Circulation
(PER: P.P.Srivastava, Member (A))

Dated: 31.5.95

By this review petition the original respondents have submitted that the judgement passed in OA.123/91 dated 12.1.1995 may be reviewed. The respondents had been instructed to produce the proceedings of the DPC. However, even though the matter was adjourned and was kept as Part-heard for producing the proceedings of DPC, the same were not produced when the case was called again. This has been brought out in the judgement in Para 3.

2. The only challenge in the original petition was that the selection process was conducted by holding interviews while there was no rule enabling the selection committee to hold interview and allowing the performance at the interview to weigh the assessment of the candidates. Nothing new has been brought out in the review petition which was not substantially brought out in the written statement of the respondents in the original OA, except that the original respondents have brought out that the marks of the interview have not substantially altered the result and out of the applicants in the original application

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except Shri D'Souza none would have been affected. This position does not in any way affect the basic premise which has been held in the original judgement. Since we have held that the interviews could not be held in terms of the rules and the selection was made on the basis of interviews, the entire selection process was vitiated and cannot be supported. We do not find any new material in the review petition which would warrant any change in the above position. The review petition is, therefore, dismissed in-remini.



(P.P.SRIVASTAVA)
MEMBER (A)



(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.